

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 88580 of 2018

(Arising out of Order-in-Appeal No. NA/GST A-III/MUM/370-371/17-18 dated 31.01.2018 passed by the Commissioner of CGST & Central Excise (Appeals-III), Mumbai)

M/s Aurum Communications P Ltd

.....Appellant

403, 4th Floor, Morya Landmark-II,
Off Oshiwara Link Road,
Andheri(West), Mumbai, 400053

VERSUS

C.C.G.ST., Mumbai West

.....Respondent

Mahavir Jain Vidyalya, CD Burfiwala
Lane, Andheri West, Mumbai
Maharashtra- 400053

APPERANCE:

Shri Jhamman Singh, Advocate for the Appellant
Shri Dharmendra Singh, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85116 / 2020

Date of Hearing: 13.01.2020

Date of Decision: 13.01.2020

PER: AJAY SHARMA

Learned Counsel appearing for the Appellant submitted that the Appellant herein had filed declaration under the Sabka Vishwas Scheme 2019 before the appropriate authority and the said authority has accepted the aforesaid declaration filed by the Appellant. During the course of hearing, Learned Counsel has submitted a written application praying for withdrawal of the instant Appeal. Alongwith

the said application, Learned Counsel also submitted copy of discharge certificate being form No. SVLDRS-4 for full and final settlement of Tax Dues which was issued by the Competent Authority on 11.12.2019. The application alongwith the form no. SVLDRS-4 be taken on record and in view of the submission made by learned counsel, the Appeal filed by the Appellant is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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